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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 562/2016**

MRS SANTOSH GOSWAMI & ORS

.....Plaintiffs

Through: Mr. Vipul Ganda, Ms. Sakshi Panwar, Ms. Arpita Sahu, Mr. Ishan Upadhayay, Ms. Saloni Narayan and Ms. Shreya Singh, Advocates.

versus

SHRI MRIDUL KRISHNA GOSWAMI & ANRDefendants

Through: Mr. Raj Shekhar Rao, Senior Advocate with Mr. Varun Chandiok, Mr. Ajay Sabharwal and Ms. Anubhi Goyal, Advocates for D-1.

Mr. Kartik Pandey, Advocate for D-2.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

01.08.2025

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I.A. 18491/2025

1. This application is filed on behalf of Defendant No. 1 under Order XII Rule 6 CPC seeking judgment on admission.
2. Issue notice.
3. Counsels, as above, accept notice on behalf of the non-applicants.
4. Learned counsel for the Plaintiffs takes an objection to the maintainability of this application. Let reply be filed by the non-applicants within four weeks from today.
5. It will be open to the Plaintiffs to take an objection to the maintainability of the application.

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6. Rejoinder, if any, be filed before the next date of hearing.
7. List on 13.10.2025.

AUGUST 1, 2025/shivam

JYOTI SINGH, J

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